

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.102  
C.P.(IB)/19(AHM)2023

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Cengres Tiles Ltd

.....Applicant

V/s

Dhyaani Tile and Marblez Ltd

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Operational Creditor : Mr. Aditya Raval, Adv.

For the Respondent : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

**ORDER**  
**(Hybrid Mode)**

Order dated 25.06.2024 records that synopsis has been filed by the Ld. Counsel for the Applicant.

Ld. Counsel for the Respondent has so far not complied with the extended order dated 10.05.2024.

On 25.06.2024, adjournment was sought by the Ld. Counsel for the Applicant stating that he is not well.

Today again, Mr. Rajiv Chawla, Ld. Proxy Counsel appears on behalf of Mr. Arjun Sheth, Ld. Counsel for the Respondent and seeks adjournment on the ground of filing certain additional documents.

There is no IA filed to bring on record the additional documents before us.

Re-list this matter before the Regular Bench on 29.07.2024 on top of the cause-list.

No further adjournment on any count will be granted to either side.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**